

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (S) No. 4496 of 2019

Meera Mahto & Others

... **Petitioners**

-Versus-

The State of Jharkhand & Others

... **Respondents**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners	: Mr. Manoj Kumar Sah, Advocate
For the Respondent-State	: Mr. Prabhat Kumar, S.C.-II
For the Respondent-JAC	: Mrs. Richa Sanchita, Advocate
For the Respondent-JSSC	: Mr. Sanjay Piprawall, Advocate

04/25.06.2020. Heard Mr. Manoj Kumar Sah, learned counsel for the petitioners, Mr. Prabhat Kumar, learned counsel for the respondent-State, Mrs. Richa Sanchita, learned counsel for the respondent-Jharkhand Academic Council and Mr. Sanjay Piprawall, learned counsel for the respondent-Jharkhand Staff Selection Commission.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Let this matter be tagged with W.P.(S) No. 813 of 2020.

Learned counsel for the respondent-State as well as respondent-JAC and respondent-JSSC are directed to file their counter affidavits within four weeks.

Post this matter on 06.08.2020.

Let the name of Mr. Prabhat Kumar be reflected in the cause-list on behalf of the respondent-State and the name of Mr. Sanjay Piprawall be reflected in the cause-list on behalf of the respondent-JSSC.

(Sanjay Kumar Dwivedi, J.)

Ajay/